

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 14/TT/2020

- Subject** : Revision of transmission tariff for the 2004-09 tariff period and 2009-14 tariff period, truing up of transmission tariff for the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period for Asset-a: 50 MVAR Bus reactor at Hisar Sub-station; Asset-b: LILO of 400 kV Moga-Hissar line, ICT-I at Fatehabad Sub-station, 4 nos. 220 kV line bays (feeders from Fatehabad-1 and Fatehabad-2) and 50 MVAR bus reactor bay along with associated bays at Fatehabad Sub-station; Asset-c: Total upstream system including Malerkotla-Ludhiana-Jalandhar transmission line along with associated bays at Ludhiana Sub-station Malerkotla Sub-station; Asset-d: ICT-I along with associated bays at Ludhiana Sub-station; Asset-e: ICT-II along with associated bays at Ludhiana Sub-station; and Asset-f: 315 MVA, 400/220 kV ICT-II along with associated bays at 400/220 kV Fatehabad Sub-station under Northern Region System Strengthening Scheme-III in the Northern Region.
- Date of Hearing** : 3.3.2021
- Coram** : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. and 16 others
- Parties Present** : Shri R.B. Sharma, Advocate, BRPL
Shri Mohit Mudgal, Advocate, BYPL
Shri S.S. Raju, PGCIL
Shri B. Dash, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri A.K. Verma, PGCIL
Ms. Megha Bajpeyi, BRPL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. The instant petition is filed for revision of transmission tariff of the 2004-09 and 2009-14 tariff periods, truing up of tariff of 2014-19 tariff period and determination of tariff of the 2019-24 tariff period for 6 assets under Northern Region System Strengthening Scheme-III.



b. The revised tariff forms for 2004-09 and 2009-14 tariff periods for all the assets have been submitted. The transmission tariff for the 2014-19 tariff period for the instant assets was approved vide order dated 29.2.2016 in Petition No. 2/TT/2015.

c. Additional capital expenditure during 2014-19 period and during 2019-20 is claimed on account of enhanced land compensation paid at Fatehabad and Ludhiana due to court order.

d. The rejoinder to the reply filed by UPPCL has been filed vide affidavit dated 23.12.2020 and additional information sought through Technical Validation letters have been filed vide affidavits dated 23.7.2020 and 17.11.2020.

3. Learned counsels for BRPL and BYPL submitted that Vakalatnama has been filed in the instant petition only on 2.3.2021 and sought four weeks' time to file their reply in the matter and an opportunity of hearing.

4. The Commission pointed out that the petition was filed and copy of the petition was served on the Respondents by the Petitioner more than a year ago and a Notice was also published on the Commission's website on 14.1.2020 directing the Respondents to file the reply and the Petitioner to file rejoinder, if any. Taking into consideration the repeated pleas of the Respondents, the Commission directed all Respondents, including BRPL and BYPL, to file their reply, if any, by 18.3.2021 and the Petitioner to file rejoinder, if any, by 25.3.2021. The Commission further directed the parties to adhere to the specified timeline and observed that no extension of time shall be granted.

5. The matter will be listed on 31.3.2021.

By order of the Commission

Sd/-
(V. Sreenivas)
Deputy Chief (Law)

